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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 46/2019 & IA Nos. 1235/2019, 6713/2019, 6714/2019,11574/2019, 11575/2019, 11576/2019, 11579/2019, 11580/2019,11581/2019, 11582/2019, 11583/2019, 8622/2023

UNION OF INDIA

..... Plaintiff

Through: Mr. Sanjay Jain, Sr. Adv. alongwith Mr. Piyush Joshi, Ms. Anuradha R. V., Ms. Sumiti Yadava, Ms. Vatsla Bhatia, Ms. Indumugi C. Mr. Samar Pratap and Mr. Yuvraj Sharma, Advs.

versus

KHAITAN HOLDINGS (MAURITIUS) LIMITED & ORS.

..... Defendants

Through: Ms. Madhavi Agrawal, Adv. for D-1.
Mr. Manikya Khanna, Adv. alongwith
Mr. Aditya Krishna, Adv. for D-3 and
D-4.
Mr. Manu Krishnan, Adv. for D-5.
Mr. Jimut Mohapatra, Adv. for D-6.

CORAM: HON'BLE MR. JUSTICE SACHIN DATTA <u>O R D E R</u> 03.10.2023

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1. Mr. Sanjay Jain, learned senior counsel for the plaintiff submits that an application under Order VI Rule 17 of the Code of Civil Procedure, 1908 has been filed on behalf of the plaintiff; however, the same is not listed today.

2. In the circumstances, re-notify on 22.11.2023.

SACHIN DATTA, J

OCTOBER 3, 2023/r

This is a digitally signed order.

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